

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 343/2000

New Delhi this the 7th day of August, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

1. Shri Subash Chander,
S/o Shri Des Raj,
R/o E-522, Prem Gali, East Babarpur,
Delhi.
2. Shri Shyam Bir Singh
S/o Shri Sadhu Ram,
R/o E-10F, Ganesh Nagar,
Pandav Nagar, Delhi-110092.
3. Shri N.R. Singh,
S/o Shri Ram Chander Singh,
R/o E-163, West Vinod Nagar,
Delhi-110 092.
4. Shri Munna Lal Nishad,
S/o Shri Kashi Ram
R/o 446, Janta Flats, Badarpur,
New Delhi-110 044.
5. Shri J.P.S. Sengar,
S/o Shri S.S. Sengar,
R/o Flat No. 3C, Plot No. 108,
Sanchar Lok Apartments, I.P. Extension,
Delhi-110092.

..Applicants

(By Advocate: Shri D.S. Chaudhary)

Versus

1. Mahanagar Telephone Nigam Ltd,
through its Chairman-cum-Managing Director,
13th Floor, Jeevan Bharati Bhawan, Janpath
Connaught Place, New Delhi-110 001.
2. The Chief General Manager, M.T.N.L.
Khurshid Lal Bhawan, Janpath,
New Delhi-110 050.

..Respondents

(By Advocate: Ms. Geetanjali Goel)

ORDER (Oral)

By Justice Ashok Agarwal, Chairman

Present OA, we find is not maintainable in
the Tribunal as MTNL who are respondents herein have
not been brought within ~~the jurisdiction of this~~
~~tribunal~~. The Tribunal has ~~therefore~~ no jurisdiction to
entertain the present OA.

2. Moreover, applicants No. 1 and 2 are involved in one incident, applicants No. 3 and 5 are involved in altogether another incident and applicant No. 4 is involved in yet another incident. The present OA, therefore, suffers from mis-joinder of causes of action. The present OA is, therefore, not maintainable on the aforesaid ground also. As far as suspension orders which are impugned in the present OA are concerned, pending the OA, suspension orders of applicant No. 1,2&4 have been revoked. As far as the aforesaid applicants are concerned, reliefs claimed by them have now been granted. ^{As far as} Applicants No. 3 & 5 are concerned, they are involved in an entirely different incidents. They have been placed under suspension by an entirely different order. They, therefore, cannot claim withdrawal of suspension ^{orders} based on the withdrawal of the suspension order of applicants No. 1,2 & 4. The claim made by applicants No. 3 & 5, therefore, has to fail even on merits.

3. For the foregoing reasons, present OA is dismissed. No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

cc.